

demands entered in the second column thereof against Demands Nos. 1 to 9, 11 to 48, 50 to 52 and 54."

The motion was adopted.

[Supplementary Demands for Grants (West Bengal), 1969-70]

MR. SPEAKER: I shall now put all the cut motions (Nos. 1 to 3) together to the vote of the House.

All the cut motions were put and negatived.

MR. SPEAKER: Now I shall put all the Demands. . . (Interruption)

SHRI PILOO MODY: For all the States.

MR. SPEAKER: Not for all the States, not specially your State. The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of the following demands entered in the second column thereof—

Demands Nos. 3, 4, 8, 11, 12, 15 to 20, 24, 26, 28, 31 to 34, 36, 38, 39, 41, 44, 45, 50 and 52."

The motion was adopted.

17.47 hrs.

WEST BENGAL APPROPRIATION (VOTE ON ACCOUNT) BILL 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of a part of the financial year 1970-71.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of a part of the financial year 1970-71."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce the Bill.

Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of a part of the financial year 1970-71, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of a part of the financial year 1970-71, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 30-3-70.

§ Introduced/moved with the recommendation of the President.